

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:110
ANSWERED ON:26.07.2010
DENOTIFICATION OF SEZs
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether certain developers have asked the Government to de-notify the Special Economic Zones (SEZs) developed by them;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the response of the Government in this regard alongwith the revenue implication of the same for the Government;
- (d) whether the developers of the SEZs are required to pay any security or penalty in lieu of revenue loss for de-notifying the SEZs; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

(a): Yes, Madam.

(b) & (c): Requests for de-notification by the developers have been approved by the Board of Approval in respect of 18 SEZs subject to confirmation from concerned authorities that all the fiscal benefits, if avail by them, are refunded.

Global economic slowdown has been cited as the main reason for the request for de-notification.

(d) & (e): The denotification has been allowed subject to refund of fiscal benefits availed by the Developers.